

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2012

**Coram :
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member**

Date of hearing : 13.9.2013

Sub : .Application under Section 79 of the Electricity Act, 2003 evolving a mechanism for Regulating including changing and/or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and/or change in law (article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government.

Petitioner : Adani Power Limited, Ahmedabad

Respondents : Uttar Haryana Bijli Vitran Nigam Limited, Panchkula
Dakshin Haryana Bijili Vitran Nigam Limited, Panchkula
Gujarat Urja Vikas Nigam Limited, Vadodara

Parties present : Shri Amit Kapur, Advocate, APL
Shri Poonam Verma, Advocate, APL
Shri Ankit Shah, Advocate, APL
Shri Jatin Jhunjunwala, APL
Shri Malav Deliwala, APL
Shri Amit Rustagi, APL
Shri R.K.Madan, APL
Shri Sameer, APL
Shri M.G.Ramachandran, Advocate, Haryana and Gujarat
Ms. Anushree, Advocate, HPPL
Shri Ravi Juneja, HPPL
Shri Sahil Gupta, HPPL
Shri Rajesh Gupta
Shri Ashdreep Sethi,

Amendment of Record of Proceedings

Para 3 of the ROP dated 13.9.2013 shall be substituted as under:

"3. Learned counsel appearing on behalf of Haryana and Gujarat submitted that GUVNL has filed its affidavit indicating in-principle consent on behalf of Government of Gujarat with regard to the Committee Report subject to certain suggested modifications and approval of the Government of Gujarat in respect of the compensatory tariff to be paid. Learned counsel further submitted that he has been instructed by Haryana to seek 4 weeks time to file its response on the Committee Report."

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**